

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 2326  
TO BE ANSWERED ON AUGUST 03, 2023**

**REGULARIZATION OF ILLEGAL COLONIES IN DELHI**

**NO. 2326. SHRI PATEL HASMUKHBHAI SOMABHAI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) Whether the Government has taken the steps to regularize illegal colonies in Delhi and Gujarat; and**
- (b) if so, the details thereof along with the list of such colonies?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a)&(b): The issues of regularization of illegal colonies rest with respective State/ Union Territory Governments. In so far as the National Capital Territory of Delhi is concerned the policy for regularization of unauthorised colonies is governed by the provisions of the Master Plan for Delhi.**

**The Development Control Norms for unauthorised Colonies, notified vide S.O. 1014(E) dated 08.03.2022, are applicable for regularization/regeneration of 1,731 unauthorised colonies listed under Annexure-II of the “National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulations, 2019” notified on 29.10.2019. The list of 1,731 unauthorised colonies is available at the link- [https://dda.gov.in/sites/default/files/pmuday/1731\\_uc.pdf](https://dda.gov.in/sites/default/files/pmuday/1731_uc.pdf).**

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